

R.N.I. No. TELMUL/2016/73158
HSE No. 1051/2020-2022

[Price : Rs. 3-00 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 17] HYDERABAD, SATURDAY, SEPTEMBER 19, 2020.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:—

ACT No. 17 OF 2020.

**AN ACT FURTHER TO AMEND THE TELANGANA
COURT-FEES AND SUITS VALUATION ACT, 1956.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Court-fees and Suits Valuation (Amendment) Act, 2020.

Short title
and
commence-
ment.

[1]

A. 75 (RSN)

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Substitution
of section
66-A.
Act VII of
1956.

2. In the Telangana Court-fees and Suits Valuation Act, 1956 (hereinafter referred to as principal Act), for section 66-A, the following shall be substituted, namely,-

“66-A. Refund of Fee :- Where the Court refers the parties to the suit to any one of the mode of settlement of dispute referred to in section 89 of the Code of Civil Procedure, 1908 or the refund of Court fee permitted under the provisions referred herein before, the plaintiff shall be entitled to a certificate from the Court authorizing him to receive back from the Collector, the full amount of the fee paid in respect of such plaint or to transfer the amount to the party equivalent to the fee paid by way of e-challan or by NEFT or by RTGS or any other mode as permitted by High Court from time to time by issuing necessary Circulars/Proceedings.”.

Central
Act 5 of
1908.

Substitution
of section
69.

3. In the principal Act, for section 69, the following shall be substituted, namely,-

“69. Collection of fees by stamps:- All fees chargeable under this Act shall be collected in stamps or by way of e-challan or by NEFT or by RTGS or any other mode as permitted by the High Court from time to time by issuing necessary Circulars/Proceedings.”.

Substitution
of section
70.

4. In the principal Act, for section 70, the following shall be substituted, namely,-

“70. Stamps to be impressed or adhesive:- If any fee chargeable under this Act is permitted to be paid by the stamps instead or by way of e-challan or by NEFT or by RTGS or any other mode as permitted by the High Court from time to time by issuing necessary Circulars/ Proceedings, then the stamps (used to denote any fees chargeable under this Act) shall be impressed or adhesive

or partly impressed and partly adhesive as the State Government may, by notification in the Telangana Gazette, from time to time direct.”.

5. In the principal Act, in section 71, after the words “it shall not be necessary to impose a fresh stamp” the following shall be added, namely,- Amendment
of section
71.

“or transfer equivalent amount by way of e-challan or NEFT or RTGS.”.

6. In the principal Act, in section 72, for sub-section (1), the following shall be substituted, namely,- Amendment
of section
72.

“(1) If fee under this Act is permitted to be paid by way of stamp, or by way of e-challan or by NEFT or by RTGS or any other mode as permitted by High Court from time to time by issuing necessary Circulars/Proceedings, no document requiring a stamp under this Act shall be filed or acted upon in any proceedings in any Court or office until the stamp has been cancelled.”.

7. In the principal Act, after section 74, the following new section shall be inserted, namely,- Insertion
of new
section
74-A.

74-A. Punishment :- Any party to the suit or proceedings paid Court-fee by illegal or fraudulent transfer by NEFT or RTGS or by e-challan or by used or fake Court-fee stamps, such offence is cognizable and shall be liable for punishment with imprisonment for a term which may extend to three years, or with fine which may equivalent to the Court fee paid by playing fraud, or with both.”.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

Endt.Roc.No.850/SO/CFSV/2015

Dated: 23.09.2020

"COMMUNICATED."


REGISTRAR GENERAL

To

All the Prl. District & Sessions Judges in the State of Telangana.
{with a request to communicate all the Judicial Officers in their unit for
information and compliance}

GOVERNMENT OF TELANGANA
ABSTRACT

Acts - The Telangana Court Fees and Suits valuation (Amendment) Act, 2020(Act No. 17 of 2020) -Date of Commencement of the Act - Notification-Issued.

LAW (LA, LA&J-HOME-COURTS-B) DEPARTMENT

G.O.Ms.No: 34

Dated: 21-09-2020
Read the following:-

1. The Telangana Court Fees and Suits Valuation Act, 1956
2. The Telangana Court Fees and Suits Valuation (Amendment) Act, 2020 (ACT No. 17 of 2020)

ORDER:

The following Notification will be published in an Extraordinary issue of Telangana Gazette, dated: 21-09-2020

NOTIFICATION

In exercises of the powers conferred under Sub-section (2) of Section (1) of the Telangana Court Fees and Suits Valuation (Amendment) Act, 2020, (ACT No. 17 of 2020), the Government hereby appoint the 21ST September, 2020 as the date on which the provisions of the said Act shall come into force.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A. SANTHOSH REDDY
SECRETARY TO GOVERNMENT,
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Commissioner of Printing, Stationery & Stores Purchase, Government Central Press, Chenchalaguda, Hyderabad (with a request to send 10 copies to the Government and 10 copies to the Registrar General, High Court for the State of Telangana).

The Registrar General, High Court for the State of Telangana.

Copy to:

The P.S. to Prl. Secretary to Chief Minister.


The P.S. to Chief Secretary to Government.

The P.S. to Secretary, Legal Affairs.

The Law (C) Departmen.

Sc/Sf.

//FORWARDED::BY ORDER//


SECTION OFFICER

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

Endt.Roc.No.850/SO/CFSV/2015

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